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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK

ORIGINAL APPLICATION NO: 196 OF 1993

DATE OF DECISION: JANUARY 28, 1994

Udaya Narayan Jena ... Applicant
Vs.
Union of India & Others ... Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *NP*
2. Whether it be circulated to all the Benches of
the Central Administrative Tribunals or not? *NP*

~~1.24 pm~~
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
28 JAN 94

km 28/1/94
(K.P. ACHARYA)
VICE CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack

Original Application No. 196 of 1993

Date of decision: 28th January, 1994

Udaya Narayan Jena ... Applicant
Versus
Union of India & Others ... Respondents
For the Applicant ... M/s J.M. Mohanty, S.K. Mohanty,
Advocates.
For the Respondents ... Mr. Ashok Misra, Senior
Standing Counsel (Central).

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN
&
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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O R D E R

K.P. ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the Opposite Party No. 4 to release the Pension, gratuity, Provident Fund and Group Insurance etc. of the Petitioner forthwith taking into consideration the past services rendered by him in the Sainik School from 1st February, 1962 to 28th August, 1974.

2. In their counter, the Opposite Parties maintained that service book of the petitioner maintained in the office of the Principal Sainik School not having reached in the office of the Opposite Party No. 4, Pension etc. are not being disbursed. Law is well settled that the services rendered by a Government

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employee in another institution ~~managed by~~ of the Government could be taken into consideration for calculation of the retiral benefits. We have called upon the Principal, Sainik School to cause production of the Service Book of the petitioner and this has been complied with. We would direct the Registry of this Bench to send xerox copies of the Service book of the petitioner received from the Sainik School to Opposite Party No. 4, who in his turn, should take further action at his level for disbursement of the retiral benefits of the petitioner - which should be calculated and paid to the petitioner within 90 days from the date of receipt of a copy of this order. This order is passed after hearing Mr. Mohanty learned Counsel for the petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central).

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

1.5.94
Member (Administrative)
28 JAN 94

Kejriwal
28/1/94
Vice-Chairman

Central Adminntrative Tribunal
Cuttack Bench, K. Mohanty/28.1.94

